
(2022) 06 RAJ CK 0100

In the Rajasthan High Court

Case No : S.B. Criminal Miscellaneous (Petition) No. 3569 Of 2022

Suman And Others

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 24-06-2022

Acts Referred:

Constitution Of India, 1950 — Article 21

Citation : (2022) 06 RAJ CK 0100

Hon'ble Judges : Rekha Borana, J

Bench : Single Bench

Advocate : Varun Arora, Mohd. Javed

Final Decision : Disposed Of

Judgement

Rekha Borana, J

The petitioners have preferred this petition for issuance of necessary directions to the official respondents to provide adequate security and protection to the petitioners on the ground that they are facing grave threat of life and liberty at the hands of private respondent.

Learned counsel for the petitioners submits that Article 21 of the Constitution of India provides for right to life and personal liberty under the ambit of fundamental rights and any threat to the same amounts to violation of the rights.

As per the mandate of Article 21 of the Constitution of India, no person shall be deprived of his right to life and liberty except the procedure established by law, it is therefore, the duty of the State authorities to ensure that dehors the procedure established by law, this fundamental right may not be violated or infringed in any manner.

After hearing learned counsel for the parties as well as perusing the record of the case, since the petitioners apprehend threat to their right of life and liberty, this Court disposes of the present petition with the direction to the petitioners to

appear before the Superintendent of Police, Hanumangarh along with appropriate representation regarding their grievance. The Superintendent of Police, Hanumangarh shall in turn hear the grievance of the petitioners, and after analyzing the threat perceptions, if necessitated, may pass necessary orders to provide adequate security and protection to the petitioners.

It is made clear that any observation in this order shall not affect any criminal and civil proceedings initiated against the petitioners.

Stay petition also stands disposed of.